

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 126/2017
IN
CP (IB) NO. 15/Chd/CHD/2017
(Decided matter)**

In the matter of :

Punjab National BankFinancial Creditor.
Versus	
M/s. James Hotels Ltd.Corporate Debtor.

Present: Mr. Sanjay Kaushal, Sr. Advocate with Mr. R.S. Bhatia, Advocate and Mr. Tarun Bhutani, Manager Law for Financial Creditor-Non applicant.
Mr. Yogesh Goel, Advocate for Resolution Professional.
Ms. Poonam Verma, Advocate for ARCIL.
Ms. Dr. Chandra Rajan, Advocate for applicant-Mr. Har Avtar Singh Arora.

Learned counsel for ARCIL has stated that there is no assignment of debt by the Punjab National Bank in favour of ARCIL.

Arguments heard in part.

Learned counsel for the applicant submits that the copy of the reply was not supplied to the applicant but learned counsel for the petitioner states that the same was supplied on the previous date and copy thereof was also sent by email. The learned counsel for the applicant, however, submits that no such copy was received by the applicant. Another set of Paper Book of the reply has been supplied to the learned counsel for the applicant which she wants to go through for sometime and argue further today itself and it is submitted by the learned counsel that time of completion of resolution

process is going to expire. The matter shall now be taken up again post-lunch at 2.00 P.M.

Dr. Raj Singh, Registrar of Companies, Punjab and Chandigarh stated that there is no CCTV cameras installation in the office of Registrar of Companies.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Mr.R.S. Bhatia, Advocate for the Punjab National Bank has filed copy of the mail dated 29.08.2017 in order to show that copy of reply filed by the respondent to this application was sent to the applicant. Let the same be taken on record.

Arguments heard. Reserved.

After elaborate arguments, the learned counsel for the applicant submits that she wants to file written arguments also. Let the written submissions running into not more than 3/4 pages may be filed with the Bench Officer within two days.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 27, 2017
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